

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 38

CP No. 67/Chd/Hry/2022

Under Section 131, CA 2013

In the matter of:-

PLS Lawyers Pvt. Ltd

...Petitioner

Vs.

MCA, GOI

...Respondent

Present:

Mr. Vishav Bharti Gupta, proxy counsel for Mr. Rishabh Sachdeva, Advocate for the petitioner.
Mr. Yogesh Putney, Senior Standing Counsel with Mr Yatin Chadha Advocate for the Income Tax Department.

Affidavit of service has been filed by learned counsel for the petitioner vide Diary No. 01342/1 dated 13.09.2022. The same is taken on record. Short note as per order dated 01.08.2022 has also been filed vide Diary No. 0134282 dated 23.11.2022. The same are also taken on record.

A date is requested by learned senior standing counsel for Income Tax Department for filing its report. Let the same be filed within four weeks with a copy in advance to the counsel opposite. In the meantime, Report of Central Government/ Regional Director is awaited. Learned counsel for the petitioner is directed to inform the next date of hearing to the Regional Director along with a copy of this order through e-mail and place the said email along with an affidavit on record at least one week before the next date of hearing, so that effective hearing can be taken. List the matter on 20.04.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

January 19, 2023

SM

CP No. 67/Chd/Hry/2022